

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

EASTERN ZONAL BENCH : KOLKATA

REGIONAL BENCH - COURT NO.1

Service Tax Appeal No.79343 of 2018

(Arising out of Order-in-Original No.18/COMMR/CGST & CX/KOL/NORTH/2018-19 dated 30.07.2018 passed by Commissioner of CGST & CX, Kolkata North Commissionerate.)

M/s. EMDEE Digitronics Private Limited

(86, Saraswati Apartment, Golaghata Road, Lake Town, North 24 Parganas, West Bengal-700059.)

...Appellant

VERSUS

Commissioner of CGST & CX, Kolkata North Commissionerate

.....Respondent

(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata.)

APPEARANCE

NONE for the Appellant (s)

Shri K.Chowdhury, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)

FINAL ORDER NO.76192/2023

DATE OF HEARING : 27 July 2023

DATE OF DECISION : 27 July 2023

Per : ASHOK JINDAL :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/-

(ASHOK JINDAL)

MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)

MEMBER (TECHNICAL)